

**Central Government Health Scheme**

\*253. {  
 Shri Rameshwar Tantia:  
 Shri B. P. Yadava:  
 Shri Dhaon:  
 Shri Bishanchander Seth:  
 Shri Ramachandra Ulaka:  
 Shri Dhuleshwar Meena:  
 Shri P. K. Deo:  
 Shri Solanki:  
 Shrimati Ramdulari Sinha:

Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 42 on the 1st June, 1964 and state:

(a) whether the question of enlarging the content of the term "family" for the purpose of Central Government Health Scheme has been examined;

(b) if so, the broad outlines thereof; and

(c) whether the Government employees will have to pay more or on the existing rates?

**The Minister of Health (Dr. Sushila Nayar):** (a) and (b). The term "family" includes Government servants' wife or husband as the case may be, children and step-children, and parents who are mainly dependent on and residing with the Government servant concerned. It has since been decided that if the Government servant as well as his/her wife/husband are both Government servants, the parents of both partners can join the scheme provided both the Government servants pay the contributions according to the scales laid down. In the case of the death of either, the surviving partner, if he/she agrees to pay contribution on behalf of his/her deceased partner can continue to have the benefits of the scheme in respect of the parents-in-law.

(c) There is no change.

**Aid Negotiations with World Bank**

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 Shri Surendra Pal Singh:  
 Shri P. E. Chakraverti:

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 Shri R. S. Pandey:  
 Shri P. K. Deo:  
 \*254. { Shrimati Renuka Ray:  
 Shri Veerappa:  
 Shri Ramanathan Chettiar:  
 Shri Yashpal Singh:  
 Shri P. C. Borooh:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the World Bank authorities have asked India to agree to a detailed examination of her economic projects to provide a correct basis for future aid negotiations; and

(b) if so, Government's reaction thereto?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) and (b). It is a practice that has been followed in respect of the formulation of Third Plan to discuss with the IBRD the broad picture of their assistance to Plan projects. In this connection some of the sectoral Plans as need the Bank assistance were examined with the experts of the Bank. It is proposed to follow a similar practice in respect of some of the Fourth Plan sectoral projects as would need the Bank assistance.

**Reorganisation of D.V.C.**

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 Shri P. C. Borooh:  
 Dr. Ranen Sen:  
 \*255. { Shri Dinen Bhattacharya:  
 Shri Vishram Prasad:  
 Shri Vidya Charan Shukla:  
 Shri P. E. Chakraverti:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the question of reorganisation of the functions and powers of the Damodar Valley Corporation has of late been under consideration by the Central Government in consultation with the Bihar and West Bengal Governments; and

(b) if so, the decisions taken on this regard?

**The Minister of Irrigation and Power (Dr. K. L. Rao):** (a) Yes, Sir.

(b) The issues involved are still under discussion with the Governments of Bihar and West Bengal and no final decisions have yet been taken.

**Income-Tax Concessions to Migrants from East Pakistan**

\*256. { Shri P. R. Chakraverti:  
Shri P. C. Borooah:  
Shri Onkar Lal Berwa:

Will the Minister of Finance be pleased to state:

(a) whether Government have taken a decision to grant concessions in respect of income-tax assessments to migrants from East Pakistan;

(b) if so, the specific conditions in terms of which the concessions will be granted; and

(c) how long these concessions will operate and whether the refugees have been made fully conversant with the terms?

**The Minister of Planning (Shri B. R. Bhagat):** (a) Yes, Sir.

(b) The conditions under which the concessions have been given were announced in a Press Note dated 25th June 1964 and are as follows:—

- (i) that the person concerned had no source of income in India or in any foreign country other than Pakistan prior to his migration;
- (ii) that he had sufficient resources in Pakistan to which the moneys brought by him to India could be traced;
- (iii) that an intimation about the moneys brought over and the date of their introduction in the books of account has been given to the Income-tax Officer concerned within two months of the date of his

arrival in India (31st July 1964 in the case of persons who have already migrated to India).

However, where the amount of moneys brought into India exceeds Rs. 50,000 in the aggregate, the assessee will be required to establish the availability of sufficient resources in Pakistan to cover such moneys.

(c) No time limit has been prescribed at present for the continuance of these concessions. Due publicity has been given to the concessions by means of a Press Note dated the 25th June 1964.

**Thermal Power Plant at Santaldih**

\*257. { Shri Indrajit Gupta:  
Shri Mohammad Elias:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the plan for the construction of a super thermal power plant at Santaldih in Purulia district of West Bengal has been finally approved;

(b) the capacity of the proposed plant;

(c) the expected date of its commissioning; and

(d) whether this will form part of the Tenughat Dam Project or will be independent of it?

**The Minister of Irrigation and Power (Dr. K. L. Rao):** (a) No, Sir.

(b) 1000 MW.

(c) This will be known only after the scheme is sanctioned.

(d) This Project will not form part of the Tenughat Dam Project. Cooling water for this project is, however, proposed to be supplied from Tenughat Dam.